

- (b) Annual Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), S.A.S. Nagar, Mohali, for the year 2015-16, and the Audit Report thereon.

[Placed in Library. *See* No. L.T. 7175/16/17]

- (c) Annual Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Kolkata, for the year 2015-16, and the Audit Report thereon.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 7176/16/17]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY): Sir, on behalf of Shri C. R. Chaudhary, I lay on the Table, under sub-section (4) of Section 52 of the Legal Metrology Act, 2009, a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 629 (E), dated the 23rd June, 2017, publishing the Legal Metrology (Packaged Commodities) Amendment Rules, 2017.

[Placed in Library. *See* No. L.T. 7313/16/17]

Reports of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:—

- (i) Report of the Comptroller and Auditor General of India for the year ended March 2016 - Union Government (Defence Services), Air Force, Report No. 24 of 2017.
- (ii) Report of the Comptroller and Auditor General of India on Disbursement of Defence Pension for the year ended March, 2016 - Union Government (Defence Services), Report No. 26 of 2017 (Performance Audit).

[Placed in Library. *See* No. L.T. 7222/16/17]

- (iii) Report of the Comptroller and Auditor General of India on Assessment of Private Hospitals, Nursing Homes/Medical Clinics, Medical Colleges/Research Institutes, Diagnostic Centers, Pathological labs and other Medical

supplies agencies/stores for the year ended March, 2017 - Union Government (Department of Revenue-Direct Taxes), Report No. 27 of 2017 (Performance Audit). [Placed in Library. See No. L.T. 7223/16/17]

- (iv) Report of the Comptroller and Auditor General of India on Recapitalisation of Public Sector Bank for the year ended March, 2017 - Union Government-Ministry of Finance, Report No. 28 of 2017 (Performance Audit). [Placed in Library. See No. L.T. 7224/16/17]

MESSAGE FROM LOK SABHA

The Companies (Amendment) Bill, 2017

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Companies (Amendment) Bill, 2017, as passed by Lok Sabha at its sitting held on the 27th July, 2017.”

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI DILIPBHAI PANDYA (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the Twenty-first and Twenty-second Reports of the Joint Committee on Offices of Profit.

MR DEPUTY CHAIRMAN: Statement by Minister. Shri Radha Mohan Singh.

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत): महोदय, मैं आपकी अनुमति से दिनांक 28.07.2017...

MR. DEPUTY CHAIRMAN: No, no; it cannot be done. You should have intimated. अगर किसी दूसरे मंत्री को स्टेटमेंट देनी हो, तो उसको पहले intimation देनी होती है।

श्री सुदर्शन भगत: सर, लिखित में दी हुई है।

श्री उपसभापति: क्या intimation है?

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I have a point of order.